

**Central Administrative Tribunal
Principal Bench**

**RA No.207/2017
in
OA No.1324/2017**

New Delhi, this the 19th day of September, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Sh. Prem Singh Manral & Anr. ... Applicant

Versus

Indian Institute of Mass Communication & Anr. ... Respondents

O R D E R (in circulation)

Justice Permod Kohli, Chairman :

Existence of error apparent on the face of record is *sine qua non* for entertainment of the review petition.

2. We have perused the judgment under review as also the grounds of review. We do not find any error apparent on the face of record warranting interference in exercise of the review jurisdiction.

3. The review application is accordingly rejected in circulation.

**(K. N. Shrivastava)
Member (A)**

**(Justice Permod Kohli)
Chairman**

/pj/